

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-BA-19-2020

Hanumant Govekar ... Applicant.

Versus

Officer in charge ACB
and anr. ... Respondents.

Shri C.A. Ferreira with Shri Atish Mandrekar Advocates for the Applicant.

Shri S. R. Rivankar, Spl. Public Prosecutor with Shri Gaurish Nagvenkar, Addl. Public Prosecutor for the Respondents.

Coram : Nutan D. Sardesai. J.

Dated :30th July, 2020

P.C.:

Heard Shri C.A. Ferreira, learned Advocate for the applicant and Shri S.R.Rivanker, learned Special Public Prosecutor on behalf of the State.

2. Shri S. R. Rivanker, learned Special Public Prosecutor submits on the basis of instructions that the statements of the material witnesses have already been recorded and the

applicant is no longer required in custody. In this connection, such being the position, and without delving into the merits of the matter, the applicant is granted bail on the following terms and conditions:-

- i. The applicant shall be enlarged on bail upon executing bail bonds in the amount of ₹50,000/- (Rupees Fifty Thousand only) and furnishing a local surety in coextensive amount to the satisfaction of the learned Special Judge, North Goa, Panaji.
- ii. He shall cooperate with the course of investigation and shall not in any manner hinder or obstruct the investigation in this case.
- iii. He shall not leave the State of Goa and the territorial waters of India without the prior written permission of the Court.
- iv. He shall not tamper or intimidate the witnesses and otherwise ensure his presence at the trial whenever chargesheet is filed against him.

3. In these terms the application stands disposed off.

4. Parties to act on the basis of the authenticated copy of this order.

Nutan D. Sardessai, J.

MF/-